(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 132 / RG/LP Dated: 31 .05.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Moezama Gowhar D/O Ali Mohd Allie R/O Peth-Kanihama, Tehsil Magam, District Budgam

vide Notification No. 1550 dated 03. 03. 2010 has been declared as Absolute/Final after condonation of delay.

By Order

(Mohammad Yasin Beigh)

() Registrar (Adm.)

No: 18304-3011 /RG/LP Dated: 31 .05.2022

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Budgam.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Budgam.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Moezama Gowhar, Advocate

.....for information and necessary action.

Registrar (Adm.)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 733 \$>->>/RG/LP Dated: 31 .05.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Suhail Mushtaq Dar S/O Mushtaq Ahmad Dar R/O Hardu, Shiva, Sopore, Tehsil Dangerpora, District Baramulla

vide Notification No. 603 dated 08.00.200 has been declared as Absolute/Final after condonation of delay.

By Order

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 18312-19-/RG/LP Dated: 31.05.2022

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Baramulla.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Baramulla.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Suhail Mushtaq Dar, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 7344 2012/RG/LP Dated: 31.05.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Sheikh Hilal Ahmad S/O Gulam Nabi Sheikh R/O Kuchmulla, Tehsil Tral, District Pulwama

vide Notification No. 175 dated 18.06.20 has been declared as Absolute/Final after condonation of delay.

By Order

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 1832527. /RG/LP Dated: 31.05.2022

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Pulwama.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Pulwama.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Sheikh Hilal Ahmad, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 735 1 2021/RG/LP Dated: 31 .05.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Misba Aafreen D/O Martyar Nisar Ahmad Mir R/O Vicharnagh Nowshera, District Srinagar

vide Notification No. 999 dated 17.10.2019 has been declared as Absolute/Final after condonation of delay.

By Order

(Mohammad Yasin Beigh)

Registrar₍(Adm.)

No: 18328-35 /RG/LP Dated: 31 .05.2022

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Misba Aafreen, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 136/2022/RG/LP Dated: 31 .05.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Salma Hassan D/O Gh Hassan Ganai R/O Model Town-B, Sopore, District Baramulla

vide Notification No. 893 dated 17.10.2018 has been declared as Absolute/Final after condonation of delay.

By Order

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 18336-43 /RG/LP Dated: 31.05.2022

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Baramulla.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Baramulla.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Salma Hassan, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 137 >>> /RG/LP Dated: 3 .05.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Gh Mohi Ud Din Wani S/O Ab Samad Wani R/O Youngoora, Tehsil Lar, Shah Mohalla, District Ganderbal

vide Notification No. 919 dated 22.11.2019 has been declared as Absolute/Final after condonation of delay.

By Order

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 18344-51 /RG/LP Dated: 31.05.2022

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Ganderbal.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Ganderbal.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Gh Mohi Ud Din Wani, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 738/2022/RG/LP Dated: 31 .05.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Rayees Ahmad Wani S/O Ab Kabir Wani R/O Pakerpora Wani Mohalla, Charar- I Sharief, District Budgam

vide Notification No. 731 dated 19.09.2019 has been declared as Absolute/Final after condonation of delay.

By Order

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 18352-59 /RG/LP Dated: 3 .05.2022

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Budgam.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Budgam.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Rayees Ahmad Wani, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 739 2022 /RG/LP Dated: 31 .05.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Abdul Majid Sheikh S/O Zahoor Ahmad Sheikh R/O Jamia, District Baramulla

vide Notification No. 702 dated 22.11.2019 has been declared as Absolute/Final after condonation of delay.

By Order

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 18360-67 /RG/LP Dated: 31.05.2022

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Baramulla.
- Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Baramulla.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Abdul Majid Sheikh, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 740/2022/RG/LP Dated: 31 .05.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Sameer Ul Mohi ud Din S/O Gh Mohi Ud Din Malla R/O Khapora, Khapotra, (Muniwar), District Anantnag

vide Notification No. 907 dated 20.09.2019 has been declared as Absolute/Final after condonation of delay.

By Order

(Mohammad Yasin Beigh)

Registrar (Adm.)

No: 18370-77 /RG/LP Dated: 3 .05.2022

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Anantnag.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Anantnag.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Sameer Ul Mohi ud Din, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 741/2012/RG/LP Dated: 31 .05.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Rahil Bashir S/O Bashir Ahmad Mir R/O Mir Mohalla, Mir Danter, District Anantnag

vide Notification No. 798 dated 20.09.201 has been declared as Absolute/Final after condonation of delay.

By Order

(Mohammad Yasin Beigh)
Registrar (Adm.)

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Anantnag.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Anantnag.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Rahil Bashir, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 747/2011/RG/LP Dated: 31_.05.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Akshay Gandotra S/O Ajay K. Gandotra R/O 216, Sector-1, Lane-2, Adarsh Enclave Ext. Trikuta Nagar, Jammu

vide Notification No. 1234 dated 61.01.2619 has been declared as Absolute/Final after condonation of delay.

By Order

(Mohammad Yasin Beigh)
Registrar (Adm.)

No:18386-93/RG/LP Dated: 31.05.2022

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu.
- Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Akshay Gandotra, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 743 2002/RG/LP Dated: 31.05.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Shayista Maqbool D/O Muhammad Maqbool Banday R/O Benhama Lar Ganderbal, Tehsil Lar, District Ganderbal

vide Notification No. 1623 dated 05.3.2018 has been declared as Absolute/Final after condonation of delay.

By Order

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 18394-401/RG/LP Dated: 31.05.2022

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Ganderbal.
- Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Ganderbal.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Shayista Maqbool, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 744/2022/RG/LP Dated: 31.05.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Aadil Bashir S/O Bashir Ahmad Bhat R/O Yangoora, Tehsil Lar, District Ganderbal

vide Notification No. 51 dated 22.10.2020 has been declared as Absolute/Final after condonation of delay.

By Order

(Mohammad Yasin Beigh)
Registrar (Adm.)

No:18402-409 /RG/LP Dated: 31.05.2022

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Ganderbal.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Ganderbal.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Aadil Bashir, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 745/201/RG/LP Dated: 31.05.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Jatinder Pal Sharma S/O Krishan Chand Sharma R/O H.No.123, Ward No.7, Tehsil Bishnah, District Jammu

vide Notification No. 1175 dated 10-01-2020 has been declared as Absolute/Final after condonation of delay.

By Order

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 184/6-17 /RG/LP Dated: 31.05.2022

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Jatinder Pal Sharma, Advocate

.....for information and necessary action.

Registrar (Adm.) Tropens

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 746/2002/RG/LP Dated: 31.05.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Ryhana Manzoor D/O Manzoor Ahmad Shah R/O Aquilmir, Khanyar, Srinagar A/P Habak naseem Bagh near Gulshan Drug Store, Srinagar

vide Notification No. 7/ dated 17.06.2019 has been declared as Absolute/Final after condonation of delay.

By Order

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 18418-25 /RG/LP Dated: 31 .05.2022

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Ryhana Manzoor, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 747 / RG/LP Dated: 3 .05.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Virendra Singh Rana S/O Shyam Singh Rana R/O Village Ram Nagar, Ward No.2, District Udhampur

vide Notification No. 1777 dated 30.03.2019 has been declared as Absolute/Final after condonation of delay.

By Order

(Mohammad Yasin Beigh)

Registrar (Adm.)

No: 18426-31 /RG/LP Dated: 31.05.2022

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Udhampur.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Udhampur.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Virendra Singh Rana, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 748/201/18G/LP Dated: 31.05.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Vikrant Mahajan S/O Darshan Kumar Gupta R/O Ward No.8, Main Bazar, Tehsil & District Samba

vide Notification No. 1625 dated 05.03.2018 has been declared as Absolute/Final after condonation of delay.

By Order

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 185/6-23 /RG/LP Dated: 31.05.2022

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Samba.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Samba.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Vikrant Mahajan, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 749/202/RG/LP Dated: 31.05.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Tawoos Ahmad Parray

S/O Jamsheed Parray

R/O Hawoora, Tehsil Khansahib, District Budgam

vide Notification No. 1467 dated 06.3 202 has been declared as Absolute/Final after condonation of delay.

By Order

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 18524-31 /RG/LP Dated: 31.05.2022

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Budgam.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- President, District Bar Association, Budgam.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Tawoos Ahmad Parray, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 750/201/1RG/LP Dated: 31.05.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Peer Ehsan Ilahi Shah S/O Nazir Ahmad Shah R/O Mohand Pora (Pakher Poraj), Tehsil Charar-I-Sharief, District Budgam

vide Notification No. 1677 dated 16732020 has been declared as Absolute/Final after condonation of delay.

By Order

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 18531-39/RG/LP Dated: 31.05.2022

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Budgam.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Budgam.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Peer Ehsan Ilahi Shah, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 751/2622/RG/LP Dated: 3/ .05.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Nazir Ahmad S/O Mustafa Wani R/O Kakroosa, Tehsil Handwara, District Kupwara

vide Notification No. 26 dated 07-04. 2016 has been declared as Absolute/Final after condonation of delay.

By Order

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 18540-47/RG/LP Dated: 31.05.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Kupwara.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Nazir Ahmad, Advocate

.....for information and necessary action.

Registrar (Adm.) Nos-m

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 752/2022/RG/LP Dated: 31_.05.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Afshana Shafi

D/O Mohd Shafi Bhat

R/O Humhama New Airport Road, Dar Mohalla, Tehsil & District Budgam

vide Notification No. 1571 dated 10.03 2020 has been declared as Absolute/Final after condonation of delay.

By Order

(Mohammad Yasin Beigh) (Registrar (Adm.)

No: 18548-55/RG/LP Dated: 31.05.2022

Copy forwarded to the: -

- Principal District and Sessions Judge, Budgam.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Budgam.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Afshana Shafi, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 753/2022 /RG/LP Dated: 31 .05.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Ishrat Amin

D/O Mohammad Amin Parray

R/O Rawalpora, Check Wali Sahab Colony, Chanappora, Srinagar

vide Notification No. 1575 dated 10.03.2020 has been declared as Absolute/Final after condonation of delay.

By Order

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 18556-63 /RG/LP Dated: 3 .05.2022

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Ishrat Amin, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 754/2011/RG/LP Dated: 31 .05.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Peerzada Shaidul Islam

S/O Peer Shareef Ul Din

R/O Batapora, Tehsil Kralpora, District Kupwara

A/P Bumhama Bagaat Colony, near Havard Presentation School, Kupwara

vide Notification No. 1749 dated 10.03 2020 has been declared as Absolute/Final after condonation of delay.

By Order

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 18565-71/RG/LP Dated: 3 .05.2022

Copy forwarded to the: -

- Principal District and Sessions Judge, Kupwara.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Kupwara.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Peerzada Shaidul Islam, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 755/2014 RG/LP Dated: 31.05.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Shabir Ahmad Zargar S/O Gulzar Ahmad Zargar

R/O Kandhama, Mohalla Bona Pora, Tehsil Beerwah, District Budgam

vide Notification No. 10 dated 21.11.2019 has been declared as Absolute/Final after condonation of delay.

By Order

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 18573-80 /RG/LP Dated: 31.05.2022

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Budgam.
- Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Budgam.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Shabir Ahmad Zargar, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 756/201/18G/LP Dated: 31.05.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Aqib Mehraj Banday S/O Mehraj Ud Din Banday R/O Pandech, Sofi Mohalla, District Ganderbal

vide Notification No. 101 dated 17.06.2015 has been declared as Absolute/Final after condonation of delay.

By Order

(Mohammad Yasin Beigh)
(Registrar (Adm.)

No: 18581-88/RG/LP Dated: 31.05.2022

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Gandebral.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Ganderbal.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Aqib Mehraj Banday, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 757/2021/RG/LP Dated: 3(.05.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Ishfaq Ahmad Magrey S/O Abdul Rashid Magrey R/O Darhama, Tehsil Tangmarg, District Baramulla

vide Notification No dated dated dated has been declared as Absolute/Final after condonation of delay.

By Order

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 18589-96/RG/LP Dated: 31.05.2022

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Baramulla.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Baramulla.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Ishfaq Ahmad Magrey, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 758/2022 /RG/LP Dated: 31.05.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Humaira Shafi D/O Mohd Shafi R/O Rajbagh near Honda Lane, District Srinagar

vide Notification No. 1276 dated 02.01.2019 has been declared as Absolute/Final after condonation of delay.

By Order

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 18597-60]/RG/LP Dated: 3(_.05.2022

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Humaira Shafi, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 760/20>>>/RG/LP Dated: 3/.05.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Chandni Bhagat D/O Shamsher Bhagat R/O Sector-6, H.No. 92, Model Town, Gangyal, Jammu

vide Notification No. 182 dated 27.05.2015 has been declared as Absolute/Final after condonation of delay.

By Order

(Mohammad Yasin Beigh)
(Registrar (Adm.)

No: 18608-615/RG/LP Dated: 31.05.2022

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Chandni Bhagat, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 761/2022/RG/LP Dated: 3/_.05.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Dushant Gondhi S/O Rattan Lal R/O H.No.220, Lower Mast Garh, District Jammu

vide Notification No. 920 dated 16.10.2010 has been declared as Absolute/Final after condonation of delay.

By Order

(Mohammad Yasin Beigh)

Registrar (Adm.)

No:18616-23 /RG/LP Dated: 31.05.2022

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Dushant Gondhi, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 762/2012/RG/LP Dated: 31 .05.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Aadil Manzoor Dar S/O Manzoor Ahmad Dar R/O Owais Abad, Tehsil Aloosa, District Bandipora

vide Notification No. 768 dated 19.09.2019 has been declared as Absolute/Final after condonation of delay.

By Order

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 8624-31 /RG/LP Dated: 31.05.2022

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Bandipora.
- Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Bandipora.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Aadil Manzoor Dar, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 763/20)2/RG/LP Dated: 01-.06.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Qaiser Ahmad Rather S/O Abdul Majeed Rather

R/O Malpora Aashthan Mohalla, District Baramulla

T. 11. 11. 2.10

vide Notification No. 51 dated 19.06.2019 has been declared as Absolute/Final after condonation of delay.

By Order

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 18658-65 /RG/LP Dated: 1_.06.2022

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Baramulla.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Baramulla.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Qaiser Ahmad Rather, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Gulshan Kumar Singh S/O Chaman Lal R/O Sanasar, Tehsil Batote, District Ramban

vide Notification No. 917 dated 22.11.2017 has been declared as Absolute/Final after condonation of delay.

By Order

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 18692-99 /RG/LP Dated: 1.06.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Ramban,
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Gulshan Kumar Singh, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 765/202/RG/LP Dated: 1.06.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Manzoor Ahmad Bhat S/O Bashir Ahmad Bhat R/O Naroo, Tehsil & District Budgam

vide Notification No. 73/ dated 22.11.2019 has been declared as Absolute/Final after condonation of delay.

By Order

(Mohammad Yasin Beigh)
Registrar (Adm.)

No:18700-07_/RG/LP Dated: 1-.06.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Budgam.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Manzoor Ahmad Bhat, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 766/2 / RG/LP Dated: _/...06.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Syed Hamid Un Nisa D/O Syed Abdul Hamid R/O Furrah, District Anantnag A/P Chanapora, Shadab Lane, District Srinagar

vide Notification No. 142 dated 1806 2017 has been declared as Absolute/Final after condonation of delay.

By Order

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 18708 -7/5/RG/LP Dated: 1.06.2022

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Anantnag.
- Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Anantnag.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Syed Hamid Un Nisa, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 767/2022/RG/LP Dated: __/.06.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mohsin Ahmad Dar S/O Mohd Shafi Dar R/O Near Shiv Temple Semna Colony, District Kishtwar

vide Notification No. 741 dated 19.69.209 has been declared as Absolute/Final after condonation of delay.

By Order

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 187/6-23/RG/LP Dated: _____.06.2022

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kishtwar.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Kishtwar.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Mohsin Ahmad Dar, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 766 2022/RG/LP Dated: 1 .06.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Jahangir Rehbar Dar S/O Ab Rahim Dar R/O Peth Kanihama, Magam, Azad Colony, Budgam

vide Notification No. 751 dated 19.09.2019 has been declared as Absolute/Final after condonation of delay.

By Order

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 18714_31/RG/LP Dated: _____.06.2022

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Budgam.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Budgam.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Jahangir Rehbar Dar, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 769/2012/RG/LP Dated: 1.05.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Noorul Shafat Lone S/O Habibullah Lone R/O Kral Pora, Eid-Gah Mohalla, District Kupwara

vide Notification No. 136 dated 07.12.2017 has been declared as Absolute/Final after condonation of delay.

By Order

(Mohammad Yasin Beigh) Registrar (Adm.)

No:18731-39/RG/LP Dated: 1.06.2022

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kupwara.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Kupwara.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Noorul Shafat Lone, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 770/2022/RG/LP Dated: _/_.06.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Farooq Ahmed Khan S/O Haji Bahadur Khan R/O Haihama, Halmatpora, District Kupwara

vide Notification No. 133 dated 9.4.12 has been declared as Absolute/Final after condonation of delay.

By Order

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 18740-47/RG/LP Dated: 1 06 2022

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kupwara.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Kupwara.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Faroog Ahmed Khan, Advocate

.....for information and necessary action.

Registrar (Adm.) 31-05-22

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 771/202/RG/LP Dated: _/_.06.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Bharat Bushan

S/O Darshan Lal

R/O Preet Nagar, Digiana near Ravi Dass Temple, Jammu

vide Notification No. 100 dated 17.06.2019 has been declared as Absolute/Final after condonation of delay.

By Order

(Mohammad Yasin Beigh) Registrar (Adm.)

No:18448-55/RG/LP Dated: 1.06.2022

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court, Bar Association, Jammu.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Bharat Bushan, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 772/2012/RG/LP Dated: _/_.06.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Babar Jahanigir

S/O Mohd Jahangir

R/O Dhaki Behra, Mendhar, District Poonch

vide Notification No. 1645 dated 20.03.2019 has been declared as Absolute/Final after condonation of delay.

By Order

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 18756-63 /RG/LP Dated: 1.06.2022

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Poonch.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Poonch
- CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Babar Jahanigir, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 73/26)2/RG/LP Dated: 1-.06.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Jyoti Devi D/O Raghunath Singh R/O Mandli, Tehsil Billawar, District Kathua

vide Notification No. 17-19 dated 30.03.2019 has been declared as Absolute/Final after condonation of delay.

By Order

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 18764-71/RG/LP Dated: 1-.06.2022

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kathua.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Kathua.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Jyoti Devi, Advocate

.....for information and necessary action.

Registrar (Adm.) Dro 5-22

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 774/2022/RG/LP Dated: 1-.06.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Tabasum Khazir Dar

S/O Khazir Mohd Dar

R/O Haihama, Khanapora, Dar Mohalla, Kupwara

vide Notification No. 552 dated 02 08 2016 has been declared as Absolute/Final after condonation of delay.

By Order

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 18772-79-/RG/LP Dated: 1-.06.2022

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kupwara.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Kupwara.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Tabasum Khazir Dar, Advocate

.....for information and necessary action.

Registrar (Adm.) 1 25-32

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 775/2022/RG/LP Dated: 1-06.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Trishant Gupta S/O Sushil Gupta R/O Ward No.10, District Kathua

vide Notification No. 188 dated 2005.2015 has been declared as Absolute/Final after condonation of delay.

By Order

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 18780-87/RG/LP Dated: 1-06.2022

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kathua.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Kathua.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Trishant Gupta, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 776/2022/RG/LP Dated: _/__.06.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Farah Kabir Manhas D/O Kabir Ahmed Manhas R/O Surankote, W.No.2, Poonch A/P Lane No.4, H.No.5, Firdosabad, Sunjwan, Jammu

vide Notification No. 1391 dated 59.01-2019 has been declared as Absolute/Final after condonation of delay.

By Order

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 18788-95 /RG/LP Dated: 1-.06.2022

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Poonch.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Poonch.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Farah Kabir Manhas, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 777/2012/RG/LP Dated: 1-.06.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Princee Pandoh D/O Kuldip Pandoh R/O 9/B, Lane No. 11, Near Police Post, Greater Kailash, Jammu

vide Notification No. 1754 dated 30.03.2019 has been declared as Absolute/Final after condonation of delay.

By Order

(Mohammad Yasin Beigh) Registrar (Adm.)

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Princee Pandoh, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Megha Choudhary D/O Sat Pal Singh R/O Chak Salarian, Ward No.11, Ram Garh, District Samba

vide Notification No. 1725 dated 30.03.2019 has been declared as Absolute/Final after condonation of delay.

By Order

(Mohammad Yasin Beigh)
Registrar (Adm.)

No:18804-11 /RG/LP Dated: 1.06.2022

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Samba.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Samba.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Megha Choudhary, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 779/2022/RG/LP Dated: 01-.06.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Umar Farooq Ahmed Khan S/O Farooq Ahmed Khan R/O Dhargloon, Tehsil Balakote, Soyian, District Poonch

vide Notification No. 150 dated 10.06.2019 has been declared as Absolute/Final after condonation of delay.

By Order

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 18812 - 19-/RG/LP Dated: 01-.06.2022

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Poonch.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Poonch.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Umar Farooq Ahmed Khan, Advocatefor information and necessary action.

Registrar (Adm.) 31-05-22

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 780/2022/RG/LP Dated: 01-.06.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Shivali Bhagat D/O Jeet Ram Bhagat R/O Lane No. 11 H.No.48, Gurha Keran, Bantalab, Jammu

vide Notification No. 1738 dated 30.03.2019 has been declared as Absolute/Final after condonation of delay.

By Order

(Mohammad Yasin Beigh)
Registrar (Adm.)

No:18812-29/RG/LP Dated:0/-.06.2022

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Shivali Bhagat, Advocate

.....for information and necessary action.

Registrar (Adm.) 31-45-

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 781/2012/RG/LP Dated: 0/-.06.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Shaibaz Raza S/O Farid Hussain R/O Ward No. 71, Near BSNL Exchange, Sidhra, Jammu

vide Notification No. 1743 dated 30.03.2019 has been declared as Absolute/Final after condonation of delay.

By Order

(Mohammad Yasin Beigh) Registrar (Adm.)

No:18836-37/RG/LP Dated: 0/-.06.2022

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Shaibaz Raza, Advocate

.....for information and necessary action.

Registrar (Adm.) 3105-22

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 78)/2022/RG/LP Dated:0/__.06.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Shrey Sethi S/O Satya Dev Sethi R/O H.No.65-66, Resham Ghar Colony, District Jammu

vide Notification No. <u>1293</u> dated <u>02.01.2619</u> has been declared as Absolute/Final after condonation of delay.

By Order

(Mohammad Yasin Beigh)
Registrar (Adm.)

No:18838-45/RG/LP Dated:0/-.06.2022

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Shrey Sethi, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 783/2022/RG/LP Dated: 0/___.06.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mrinal Magotra S/O Bimal Kishore Magotra R/O H.No. 664, Bharat Nagar, Rehari Colony, Jammu

vide Notification No. 949 dated 31.08.2017 has been declared as Absolute/Final after condonation of delay.

By Order

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 18846-53/RG/LP Dated: 0/-.06.2022

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Mrinal Magotra, Advocate

.....for information and necessary action.

Registrar (Adm.) 61-06-22

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 784/2011/RG/LP Dated: 0/__.06.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Aman Paul Singh S/O Rajinder Singh R/O H.No. 689, Ashok Nagar , Satwari, District Jammu

vide Notification No. 1250 dated 01.01.2019 has been declared as Absolute/Final after condonation of delay.

By Order

(Mohammad Yasin Beigh)
Registran (Adm.)

No: 18854-61 /RG/LP Dated: 0/-.06.2022

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Aman Paul Singh, Advocate

.....for information and necessary action.

Registrar (Adm.) 01-06-22

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 785/2021/RG/LP Dated: 6/_.06.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Shivani Feria
D/O Rajnish Feria
R/O W.No.9, H.No.20, Main Bazar, Arya Samaj, Udhampur
vide Notification No. 1656 dated 29.03 2017 has been declared as Absolute/Final after condonation of delay.

By Order

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 18862-69/RG/LP Dated: 01-.06.2022

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Udhampur.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Udhampur.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Shivani Feria, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 786/2022/RG/LP Dated:0/_.06.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Peer Ulfat Nazir D/O Nazir Ahmad Peer R/O Bada Kot, Machipora, Handwara, District Kupwara

vide Notification No. 721 dated 19.09.19 has been declared as Absolute/Final after condonation of delay.

By Order

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 18870-76/RG/LP Dated 0/- .06.2022

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kupwara.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Kupwara.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Peer Ulfat Nazir, Advocate

.....for information and necessary action.

Registrar (Adm.) ol-ob-m

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 787/2022/RG/LP Dated: 0/__06.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Hilal Ahmad Shah S/O Habibullah Shah R/O Vodhpora, Shah Mohalla, Tehsil Handwara, District Kupwara vide Notification No. 1983 dated 16.11.2010 has been declared as Absolute/Final after condonation of delay.

By Order

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 1877-84/RG/LP Dated: 01-.06.2022

Copy forwarded to the: -

- Principal District and Sessions Judge, Kupwara.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Kupwara.
- CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Hilal Ahmad Shah, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 788/2022/RG/LP Dated: 01-.06.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Nadeem Ul Islam Ganaie S/O Manzoor Ahmad Ganaie R/O Audsoo Tailwani, District Anantnag

vide Notification No. 1366 dated 63.01.2019 has been declared as Absolute/Final after condonation of delay.

By Order

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 18885-92-/RG/LP Dated: 01-.06.2022

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Anantnag.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Anantnag.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Nadeem Ul Islam Ganaie, Advocate

.....for information and necessary action.

Registrar (Adm.) 01-06-22

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 790/2022 /RG/LP Dated: 63-.05.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Huma Nasir D/O Nasir Ali R/O Thang (Turtuk), Leh Ladakh, Nubra, Leh A/P House No.58, Madina Bagh, Chanpora, J&K, Srinagar

vide Notification No. 1205 dated 17:11-2019 has been declared as Absolute/Final after condonation of delay.

By Order

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 19205-12-/RG/LP Dated: 03.05.2022

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Leh.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association Leh.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Huma Nasir, Advocate

.....for information and necessary action.

Registrar (Adm.) 5 -06 -22

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: <u>791/2022</u>/RG/LP Dated: <u>03-</u>.06.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Shivani Chib D/O Sham Krishan Singh Chib R/O Indri Pattan (Sajwal), Pargwal (Akhnoor), District Jammu

vide Notification No. 176 dated 18.06.2019 has been declared as Absolute/Final after condonation of delay.

By Order

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 192/3 - 20 '/RG/LP Dated: 03-.06.2022

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Shivani Chib, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 792/2022/RG/LP Dated: 03-.06.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Sajid Suhail Dar S/O Mohd Ramzan Dar R/O Gundi Dachina, District Bandipora

vide Notification No. 1 dated 20.09.2019 has been declared as Absolute/Final after condonation of delay.

By Order

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 19221-28-/RG/LP Dated: 03-.06.2022

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Bandipora.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Bandipora.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Sajid Suhail Dar, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: <u>793/2022</u>/RG/LP Dated: <u>03-</u>.05.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Jeelani Ahmad S/O Mehraj Ud Din Mir R/O ABI- Karpora, Mir Mohalla, Srinagar A/P Aaliya Bagh, House No.25, Tailbal Road, Shalimar, Srinagar

vide Notification No. 1772 dated 08.05.2020 has been declared as Absolute/Final after condonation of delay.

By Order

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 19229-36-/RG/LP Dated: 63.06.2022

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Jeelani Ahmad, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: <u>794/2022</u>/RG/LP Dated: <u>03-</u>.06.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Shahid Bashir S/O Bashir Ahmad Magrey R/O Watoo, D.H. Pora, District Kulgam

vide Notification No. 1306 dated 11.12, 17 has been declared as Absolute/Final after condonation of delay.

By Order

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 19237-44. /RG/LP Dated: 03 -. 06.2022

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kulgam.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Kulgam.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Shahid Bashir, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 795/2022/RG/LP Dated: 03-.06.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Sahil Sharma S/O Suresh Kumar R/O H.No.93, Ward No.65, Lane No.2, Dream City Muthi, Jammu

vide Notification No. 1713 dated 16.03.2020 has been declared as Absolute/Final after condonation of delay.

By Order

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 19245-52-RG/LP Dated: 03-.06.2022

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Sahil Sharma, Advocate

.....for information and necessary action.

Registrar (Adm.) or 66-22

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: <u>796/2022</u>/RG/LP Dated: <u>03-</u>.06.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Tanveer Hussain Bhat S/O Wali Mohd Bhat

R/O Haji Mohalla, Rawathpora, Chattergam, B.K.Pora, District Budgam

vide Notification No. 959 dated <u>22.11.2019</u> has been declared as Absolute/Final after condonation of delay.

By Order

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 19253-60-/RG/LP Dated: 03-.06.2022

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Budgam.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Budgam.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Tanveer Hussain Bhat, Advocate

.....for information and necessary action.

Registrar (Adm.) 506-22

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: <u>797/2022</u>/RG/LP Dated: <u>03-</u>.06.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Idris Adil Bhat

S/O Mohammad Rajab Bhat

R/O Kenni Mohalla, Rainawari, Tehsil Khanyar, District Srinagar

vide Notification No. $\frac{75}{2}$ dated $\frac{30-12-2020}{2}$ has been declared as Absolute/Final after condonation of delay.

By Order

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 19261-68-/RG/LP Dated: 03-.06.2022

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Idris Adil Bhat, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: <u>798/2022</u>/RG/LP Dated: <u>03-</u>.05.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Aaquib Farooq S/O Farooq Ahmad Shah R/O Kawarigam, Tehsil & District Anantnag

vide Notification No. $\frac{62}{}$ dated $\frac{22-10-2020}{}$ has been declared as Absolute/Final after condonation of delay.

By Order

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 19269-76-/RG/LP Dated: 03-06.2022

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Anantnag.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Anantnag.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Aaquib Farooq, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: <u>799/2022</u>/RG/LP Dated: <u>03-</u>.06.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Swati Adotra D/O Bishan Dutt R/O Ghordi, Ram Nagar, Udhampur A/P Lane No. 3, H.No.378 Lakkar Mandi, Janipur, Jammu

vide Notification No. 1693 dated 16.03-2020 has been declared as Absolute/Final after condonation of delay.

By Order

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 19277-83-/RG/LP Dated: 03-.06.2022

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Udhampur.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Udhampur.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Swati Adotra, Advocate

.....for information and necessary action.

Registrar (Adm.) 50-06-71

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 800/2002 /RG/LP Dated: 4 .05.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Abdul Roouf S/O Shakeel Ahmed R/O Lassana, Tehsil Surankote, District Poonch

vide Notification No. 369 dated 5-10-15 has been declared as Absolute/Final after condonation of delay.

By Order

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 19294-301/RG/LP Dated: 4.06.2022

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Poonch.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Poonch...
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Abdul Roouf, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 801/2027RG/LP Dated: 4.05.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Sheetal Priya

D/O Padam Kumar Khajuria

R/O Miran Sahib, Bansultan, Tehsil R.S. Pura, District Jammu.

vide Notification No. 69 dated 17-16-2019 has been declared as Absolute/Final after condonation of delay.

By Order

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 19303-10/RG/LP Dated: 4.06.2022

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Sheetal Priva, Advocate

.....for information and necessary action.

Registrar (Adm.) 506-22

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 8042022/RG/LP Dated: 4.05.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mohd Abas Mir S/O Ab Aziz Mir R/O Arampora, Mir Mohalla, Tehsil Drugmulla, District Kupwara

vide Notification No. $\frac{7/0}{}$ dated $\frac{19.09.19}{}$ has been declared as Absolute/Final after condonation of delay.

By Order

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 19311-17 /RG/LP Dated: 4.06.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Kupwara.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Mohd Abas Mir, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 803 2022/RG/LP Dated: 4_.06.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Sonam Yangdol D/O Tashi Motup R/O Chuchot Shamma Chakshi, Tehsil & District Leh

vide Notification No. 1191 dated 01.01.2020 has been declared as Absolute/Final after condonation of delay.

By Order

(Mohammad Yasin Beigh) Registrar (Adm.)

No: | 9318->5 /RG/LP Dated: 4.06.2022

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Leh.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Leh.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Sonam Yangdol, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 804/2012/RG/LP Dated: 4.06.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Rajat Kumar S/O Kuldeep Kumar R/O Near Police Line, Ward No.1, District Kathua

vide Notification No. 1302 dated 02.01.19 has been declared as Absolute/Final after condonation of delay.

By Order

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 19326-33 /RG/LP Dated: 4 .06.2022

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kathua.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Kathua.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Rajat Kumar, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 805/2012/RG/LP Dated: 4.06.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Prab Simran Singh S/O Ragbir Singh R/O Ward No.9, Radio Station, Haveli, Poonch

vide Notification No. 1751 dated 30:03.2019 has been declared as Absolute/Final after condonation of delay.

By Order

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 19334-41/RG/LP Dated: 4.06.2022

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Poonch.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Poonch.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Prab Simran Singh, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 806 202/RG/LP Dated: 4.06.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Akshit Raina S/O D.K. Raina R/O H.No.1, Tower Wali Gali, Miran Sahib, R.S. Pura, Jammu

vide Notification No. \(\frac{70}{10} \) dated \(\frac{22.11.2015}{2015} \) has been declared as Absolute/Final after condonation of delay.

By Order

(Mohammad Yasin Beigh) Registrar (Adm.)

No:19342-49/RG/LP Dated: 4.06.2022

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Akshit Raina, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 807/2022/RG/LP Dated: 4.05.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Tanya Mahajan

D/O Rakesh Kumar Pargal

R/O H.No. 170, Ward No. 13, New Hospital Road, Near Masjid, Udhampur

vide Notification No. 1086 dated 17-03 2016 has been declared as Absolute/Final after condonation of delay.

By Order

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 19350-57 /RG/LP Dated: 4.06.2022

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Udhampur.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Udhampur.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Tanya Mahajan, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 808/2012/RG/LP Dated: 4.05.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Haamid Ali Shah S/O Waqar Ahmed Shah R/O Village Narole, Tehsil Mendhar, District Poonch

vide Notification No. 1593 dated 10.03.202 has been declared as Absolute/Final after condonation of delay.

By Order

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 19358-65/RG/LP Dated: 4.06.2022

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Poonch.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Poonch.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Haamid Ali Shah, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 809/2011/RG/LP Dated: 4...06.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Touqeer Haider S/O Waris Hussain Shah

R/O Gursai, Tehsil Mendhar, District Poonch

vide Notification No. 1662 dated 16.03.2020 has been declared as Absolute/Final after condonation of delay.

By Order

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 19366-73 /RG/LP Dated: 4.05.2022

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Poonch.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Poonch.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Tougeer Haider, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 8/0/2022/RG/LP Dated: 4.06.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Rishabh Koushal S/O Vinod Kumar R/O Jandrah, Jammu

A/P Jai Hind Public School, Kathar near Railway Station, Manwal, Jammu

vide Notification No. 906 dated 9092017 has been declared as Absolute/Final after condonation of delay.

By Order

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 19374-81/RG/LP Dated: 4.06.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Rishabh Koushal, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 811/2 No: 911/2 No:

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Hemwati Singh D/O Jatinder Singh Bhadwal R/O Vill. Dadwara, P.O Bhaddu, Tehsil Billawar, District Kathua

vide Notification No. 1065 dated 10.4.2.20 has been declared as Absolute/Final after condonation of delay.

By Order

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 19382-89/RG/LP Dated: 4 06.2022

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kathua.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Kathua.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Hemwati Singh, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 812/2022/RG/LP Dated: 4.06.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Mahima Manhas D/O Kuldeep Singh R/O House No.43, C/A, Extn. Karan Nagar, Jammu

vide Notification No. 1622 dated 12.03.2026 has been declared as Absolute/Final after condonation of delay.

By Order

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 19396-97/RG/LP Dated: 4.06.2022

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Mahima Manhas, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 813/2-22/RG/LP Dated: 4.06.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mehraj Ud Din Rather S/OAb Hamid Rather R/O Margipora, Pattan, District Baramulla

vide Notification No. 998 dated 19.00 has been declared as Absolute/Final after condonation of delay.

By Order

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 19398-405/RG/LP Dated: 4.06.2022

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Baramulla.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Baramulla.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Mehraj Ud Din Rather, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 814/2022/RG/LP Dated: ____.06.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Sheetal Attri
D/O Vijay Kumar

R/O V.P.O Palouta, Ward No.9, H.No.10, Tehsil & District Samba

vide Notification No. 1196 dated 10.01.2020 has been declared as Absolute/Final after condonation of delay.

By Order

(Mohammad Yasin Beigh) Registrar (Adm.)

No:1996-13 /RG/LP Dated: 4 06.2022

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Samba.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Samba.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Sheetal Attri, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 815/2022 /RG/LP Dated: 14.05.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Sanjodha Charak D/O Bakhtawar Singh R/O VPO Rahya, Tehsil Vijaypur, District Samba

vide Notification No. 1/80 dated 10-61-2020 has been declared as Absolute/Final after condonation of delay.

By Order

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 19414-1/RG/LP Dated: 4.06.2022

Copy forwarded to the: -

- Principal District and Sessions Judge, Samba. 1.
- Secretary, Bar Council of India, New Delhi. 2.
- Manager, Government Press, Srinagar for publication in the next issue of 3. Government Gazette.
- 4. President, District Bar Association, Samba.
- CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on 5. the official website.
- Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information 6. and also keeping record of the same.
- 7. Ms. Sanjodha Charak, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 8/6/2002/RG/LP Dated: 4.06.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Versha Devi D/O Bansi Lal R/O Sagrampur, Talab Tillo Bohri, District Jammu

vide Notification No. 1675 dated 16.03. 2020 has been declared as Absolute/Final after condonation of delay.

By Order

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 19422-29 /RG/LP Dated: 4.05.2022

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Versha Devi, Advocate

.....for information and necessary action.

Registrar (Adm.) 03-06-22

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 817/2022/RG/LP Dated: 4.06.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Danish Bhardwaj S/O Raghbir Singh R/O H.No.62, Sec-8, Lower Roop Nagar, EWS Colony, Jammu

vide Notification No. 1671 dated 29.03.2019 has been declared as Absolute/Final after condonation of delay.

By Order

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 19430-37 /RG/LP Dated: 4 .06.2022

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Danish Bhardwaj, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 818/2022/RG/LP Dated: 04-.05.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Palbi Jasrotia D/O Balbir Singh R/O W.No.1, near DurgaMandir, Kharakhdian, Barwal, Kathua

vide Notification No. 1757 dated 30.03.2019 has been declared as Absolute/Final after condonation of delay.

By Order

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 19438-45-/RG/LP Dated: 04-.06.2022

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kathua.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Kathua.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Palbi Jasrotia, Advocate

.....for information and necessary action.

Registrar (Adm.) (706-2)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 819/2022/RG/LP Dated: 04-.06.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Tabassum R Khan D/O Mohammed Razaq R/O Kakora, Tehsil Manjakote, District Rajouri

vide Notification No. 1195 dated 10.01.2020 has been declared as Absolute/Final after condonation of delay.

By Order

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 19446-53-/RG/LP Dated: 04-.06.2022

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Rajouri.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Rajouri.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Tabassum R Khan, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 820/2022/RG/LP Dated: 04-.06.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mohd Ali S/O Ghulam Abass

R/O Barsoo Purkichey, Rehsil Sankoo, District Kargil

vide Notification No. 1627 dated 12.03. 2020 has been declared as Absolute/Final after condonation of delay.

By Order

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 19454-61-/RG/LP Dated: 04-.06.2022

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kargil.
- Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Kargil.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Mohd Ali, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 821/2022/RG/LP Dated: 04-.06.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Supreet Ranjan Singh Johal S/O Harbans Singh Johal R/O F/254, Sainik Colony, Bahu, District Jammu

vide Notification No. 1163 dated $13 \cdot 10 \cdot 2018$ has been declared as Absolute/Final after condonation of delay.

By Order

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 19462-69/RG/LP Dated: 04-.06.2022

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Supreet Ranjan Singh Johal, Advocatefor information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 822 2022/RG/LP Dated: 04-.06.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Sarfraz Ahmed S/O Mohd Sharief R/O V.P.O Dhar Sakri, Tehsil Kotranka, District Rajouri

vide Notification No. 208 dated 29.05 2015 has been declared as Absolute/Final after condonation of delay.

By Order

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 19470-76 /RG/LP Dated: 04-.06.2022

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Rajouri.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Rajouri.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Sarfraz Ahmed, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 823/2022/RG/LP Dated: 04-.05.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Gagandeep Singh S/O Gurbachan Singh R/O H.No.1176, Sector 8, Nanak Nagar, Jammu

vide Notification No. 999 dated 9912.2020 has been declared as Absolute/Final after condonation of delay.

By Order

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 19477-84/RG/LP Dated: 04-06.2022

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Gagandeep Singh, Advocate

.....for information and necessary action.

Registrar (Adm.) 05-06-71

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 853/2 /RG/LP Dated: 9.06.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Bandhan Panotra

S/O Ramesh Panotra

R/O Village Mahin Charkan, P.O Smailpur, Bari-Brahmana, Samba A/P Opp. Physiotherapic Clinic, Greater Kailash(Down) Lane No.4, Behind Narayani, Indo Western Boutique Greater Kailash, Jammu.

vide Notification No. 1646 dated 30.03. 2019 has been declared as Absolute/Final after condonation of delay.

By Order

(Mohammad Yasin Beigh)
Registrar (Adm.)

No:19740 -4.6/RG/LP Dated: 04.06.2022

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Samba.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Samba.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Bandhan Panotra, Advocate

.....for information and necessary action.

Registrar (Adm.) 0-06-22